

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-885/ND/2020**

IN THE MATTER OF:

Sandhya Hydra Power Projects Balargha Pvt. Ltd.

...PETITIONER

Vs.

M/s. Asian Hotels North Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 23.09.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Respondent/ Corporate-debtor :Mr. P Nagesh, Mr. Shivam
Wadhwa, Mr. Harshal Kumar,
Advs.**

ORDER

Heard the submissions made by the Learned Counsel for the Corporate-debtor. The Learned Counsel for the Corporate-debtor has submitted that the reply has been filed on 19.09.2020 and prayed for condonation of delay of nearly four days. The delay is condoned. Matter is adjourned to 12.10.2020.

- Sd -

**(V.K. Subburaj)
Member (T)**

- Sd -

**(P.S.N. Prasad)
Member (J)**